2026:AHC:1819

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3980 of 2025

Javendra Prasad Pandey

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Subedar Shukla
Counsel for Respondent(s)	:	Achal Singh, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Subedar Shukla, learned counsel for the petitioner, Sri Awadhesh Kumar Patel, learned standing counsel for the state-respondents and Sri Achal Singh, learned counsel for the respondent-gaon sabha.

2. The instant public interest litigation has been filed for the following relief:-

> **"Issue a writ, order or direction in the nature of mandamus, directing respondent no.3 to remove the illegal encroachment made by respondent no.5 over plot no.243 kha, area 0.8490 hect. recorded as 'Pathrili Bhumi" in the revenue records situated at village Chachokhar, Tehsil Mau, District Chitrakoot and expeditiously decide the Case No.T202507190205937, under Section 67 of the U.P. Revenue Code, 2006."**

3. Counsel for the petitioner states that proceeding under Section 67 of the U.P. Revenue Code, 2006 has already been registered in respect to the plot in question which is pending before the authority concerned. He submitted that appropriate direction be issued to the authority concerned for the expeditious disposal of the proceeding under Section 67 of the U.P. Revenue Code, 2006.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is

disposed of with the direction to respondent no.3/Tehsildar, Tehsil Mau, District Chitrakoot to decide the pending proceeding under Section 67 of the U.P. Revenue Code, 2006, expeditiously, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

(Chandra Kumar Rai,J.)

January 6, 2026
C.Prakash

Digitally signed by :-
CHANDRA PRAKASH
High Court of Judicature at Allahabad